

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 14 of 2020

IN THE MATTER OF:

EPC Constructions India Ltd.

...Appellant

Versus

SREI Equipment Finance Ltd.

...Respondent

Present:

For Appellant :

**Mr. Krishnan Venugopal, Senior Advocate with
Mr. Nakul Sachdeva and Mr. Aakarshan Sahay,
Advocates**

For Respondents :

**Mr. Abhijeet Sinha, Mr. Rishv Banerjee, Mr. Arijit
Mazumdar, Mr. Shamb Nandy and Mr. Saikat Sarkar,
Advocates**

ORDER

21.01.2020 List this appeal 'for Admission (After Notice)' on **3rd February, 2020** before appropriate Bench along with '*Company Appeal (AT) (insolvency) No. 1157/2019 and 'Company Appeal (AT) (insolvency) No. 1474/2019'*, (which was otherwise ordered to be listed on 19th February, 2020) after taking necessary orders from the Hon'ble Chairperson.

Pendency of the appeal will not come in the way of the Monitoring Committee/Appellant to hand over the equipment of Respondent - **SREI Equipment Finance Ltd.** on their requisition. However, the determination of the 'corporate insolvency resolution process' cost will be decided by the Appellate Tribunal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

/ns/sk/